GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 1068 TO BE ANSWERED ON 19.12.2018

ILO PRESCRIBED STANDARDS FOR DOMESTIC WORKERS

1068. SHRI TIRUCHI SIVA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is any mechanism for regulating working conditions for domestic workers in the country, if so, the details thereof;
- (b) whether the International Labour Organisation (ILO) has prescribed any standard for regulating working conditions for domestic workers: and
- (c) whether the current regulations comply with the ILO prescribed standards, if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a): A draft National Policy on domestic workers is under consideration of the Ministry of Labour & Employment. Salient features of the proposed draft National Policy on Domestic Workers.
- (i) Inclusion of Domestic Workers in the existing legislations
- (ii) Domestic workers will have the right to register as unorganized workers. Such registration will facilitate their access to rights & benefits ac
- (iii) Right to form their own associations/unions
- (iv) Right to minimum wages, access to social security
- (v) Right to enhance their skills

- (vi) Protection of Domestic Workers from abuse and exploitation
- (vii) Domestic Workers to have access to courts, tribunals for grievance redressal
- (viii) Establishment of a mechanism for regulation of private placement agencies.
 - Minimum Wages for Domestic Workers have been notified in several states and domestic work has been included as Scheduled Employment is several states.
 - The domestic work is recognized as 'work' and domestic workers as 'workers' as they are included under the Unorganized Workers Social Security Act 2008.
 - Domestic Workers have also been included as a specific category of workers (with home as the workplace) in the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act (2013).
 - In several States, trade unions are organizing domestic workers and unions have been registered exclusively for domestic workers.
 - Domestic Workers Sector Skills Council has been established under Ministry of Skills Development to enable professionalization of domestic workers and enable their career progression.
- (b): ILO has a specific convention concerning decent work for domestic workers, i.e. C189Domestic Workers Convention. 2011 (No. 189). The convention was adopted after a dual discussion at the 10th International Labour Conference session on 16 June, 2011 and entered into force on 05 September, 2013.
 - The Convention was adopted with the wide support of 185 countries. India also supported the adoption of the convention.

The convention C189 is supported by a Recommendation 201-Domestic Workers Recommendation, 2011 (No. 201), which was also adopted on the same day. India has not ratified the Convention yet. (c): The Ministry of Labour & Employment constituted a Task Force on Domestic Workers in 2009 (prior to the adoption of the C189) and the Task Force submitted a draft National Policy in 2011 for consideration. The Draft Policy has been amended and updated in 2017 taking into consideration the provision of convention C-189 and is presently under discussion.

The draft National Policy recognizes:

- Domestic work as a legitimate labour market activity undertaken in an employment relationship.
- Domestic Workers are 'Workers' and fundamental principles enshrined in the Constitution i.e. right to livelihood and rights at work e explicitly is equally applicable to them, along with affirmation of their worker status, rights and entitlements.
- Domestic workers to receive treatment that is not less favorable than what other workers generally benefit under other labour laws and legislations.
